

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH (COURT – II)

Item No. 216
IB-415/ND/2022
IA-2231/2023

IN THE MATTER OF:

Karur Vysya Bank

... **Applicant/Petitioner**

Versus

Mahdoom Bawa Bahrudeen Noorul Ameen

... **Respondent**

Under Section: 95 of IBC, 2016

Order delivered on 05.02.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent :

For the RP : Adv. Lalit Mohan & Adv. Videh Vaish , Adv.
Shashwat Anand, Adv. Dhruva Vig, Adv. Veenu

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Due to paucity of time, the matter is re-notified to 07.03.2024.

Sd/-
(COURT OFFICER)